

HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH

ROC.NO. 972/2017-C1

DT:30.04.2017

CIRCULAR

Sub: Public Services – APJMS - Application submitted by one of the Typists of the Unit of the District Judge, Vizianagaram to the District Judge requesting to allow benefit of one increment at the initial rate of scales as per G.O.Ms.No.50 dt.23-04-2009 - Letter of the District Judge, Vizianagaram, seeking instructions of the High Court with regard to allowing of one increment at the initial rate of scales to the new entrants into service - **Instructions issued** - Regarding.

- Ref:**
1. G.O.Ms. No.50 Law (LA & J Home Courts. D) Department, dt. 23-04-2009.
 2. G.O.Ms.No.83 Law (LA & J Home Courts. D) Department dt. 02-09-2009.
 3. Letter in Dis.No.2851, dt.07-05-2016 from the District Judge, Vizianagaram.

The District Judge, Vizianagaram addressed a letter, dt.07-05-2016 to the High Court wherein he stated that his Office received an application from one of the Typists of his Unit who was appointed in the year 2015 requesting to allow benefit of one increment at the initial rate of scales as per G.O.Ms.No.50 Law (LA & Home Courts D) Department, dt. 23-04-2009.

According to the District Judge, Vizianagaram, the G.O.Ms.No.50, dt.23-04-2009 was issued pursuant to the recommendations of the First National Judicial Pay Commission in respect of staff of subordinate judiciary modifying the existing A.P.J.M.S. Rules, 2003 and as per Para No.5 (i)(ii) of the said G.O., benefit of one increment at the initial rate of scales has to be provided to the new entrants; that the above said recommendations to the employees of the subordinate courts were implemented w.e.f. 01-04-2003 and as per the said G.O., the benefit of one increment at the initial rate shall also be provided to new entrants to the service even without completing one year of service and whether the said benefit of one increment is limited to the new entrants to the service as on 01-04-2003 or even to the new entrants who have been appointed subsequent thereto. In the present case, the applicant herein who is requesting to grant the benefit of one increment recently appointed in the year 2015.

In view of the above stated circumstances, the District Judge, Vizianagaram, sought for instructions of the High Court as to whether the new entrants who are appointed subsequent to issuance of G.O.Ms.No.50, dt.23-04-2009 and after implementation of Revised Pay Scales can also be provided the benefit of one increment at the initial rate of scales as per Para 5(ii) of the above said G.O.

..Contd.P.2

The Point 5 (i) to (iii) of G.O.Ms.No.50, dt.23-04-2009 is extracted hereunder:-

- (i) **"One increment at the initial rate of scales shall be added to the holders of the categories as mentioned above other than Chief Administrative Officers, Bailiffs and Process Servers who had been assigned higher pay scales. If the employees pay after adding this initial increment do not find a stage in the scale at this point of time be allowed to next higher stage in the same scale.**
- (ii) **This benefit of one increment at the initial rate shall also be provided to new entrants to the service and employees who have reached stagnation.**
- (iii) **In respect of those whose pay scales have been upgraded they shall be allowed pay fixation as per Fundamental Rule 22(a)(i), as in the case of fixation of pay in the Revision of Pay Scales."**

The **High Court**, on consideration of the subject matter, hereby **accedes to the request of the individual as per G.O.Ms.No.50 Law (LA & J Home Courts. D) Department, dated 23.04.2009 on the basis that P.R.C. did not overrule the said Government Order.**

While inviting attention on Point No. 5 (i) to (iii) of the G.O.Ms.No.50, dt. 23-04-2009, all the Principal District Judges/Unit Heads in the State of Telangana and the State of Andhra Pradesh are hereby **directed to follow the above said G.O., scrupulously while granting the benefit of one increment at the initial rate to the new entrants to the service of their respective Units, other than the categories who had been assigned higher pay scales in the above said G.O.**

Receipt of this Circular may please be acknowledged.


REGISTRAR (ADMINISTRATION)

To

1. All the Principal District Judges/Unit Heads in the State of Telangana and State of Andhra Pradesh.
2. The Registrar (IT)-cum-Central Project Coordinator, High Court of Judicature at Hyderabad, **with a request to place the same in the Official Website of the High Court.**
3. The Section Officer, Special Officer's Section, High Court of Judicature at Hyderabad.